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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 536/94 Date of decision: 8.11.94

KHERU RAM PAIGER : Applicant.

VERSUS

UNION OF INDIA & OPS : Respondents.

Mr. Virendra Lodha : Counsel for the applicant.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. N.K. Verma, Administrative Member

PER HON'BLE MR. N.K. VERMA, ADMINISTRATIVE MEMBER:

The learned counsel for the applicant, <sup>Shri</sup> Kheru Ram Paiger, submitted that the applicant has been punished twice for the same offence. Once he was punished ~~for~~ <sup>with</sup> withholding of increments and subsequently, his E.B. was also stopped on account of unsatisfactory record, thereby, he has been punished twice. However, during the arguments, it emerged that stoppage of E.B. is not a statutory punishment under the CCS(CCA) Rules. His E.B. was stopped for the unsatisfactory record and not for unsatisfactory performance for which he was punished earlier.

2. Accordingly, there is no substance in the O.A. and the same is dismissed.

*N.K. Verma*

( N.K. VERMA )  
Administrative Member

*D.L. Mehta*

( D.L. MEHTA )  
Vice-Chairman